

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

12. IA(IBC)(PLAN)/02(MB)2024
IA 633(MB)2024
IA 5687(MB)2023
IA 27(MB)2024
IA 5007(MB)2023
IN
C.P. (IB)/57(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Indian Renewable Energy Development
Agency Limited
Vs
Lokshakti Sugar and Allied Industries
Limited

Section 7, 30, 60(5), 12(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Gaurav, Ld. Counsel for the Applicant present in IA-5687/2023 through virtual mode. Mr. Nausher Kohli i/b Ms. Dipti Mundra, Ld. Counsel for the Applicant present in IA-27/2024 through physical mode. Mr. Malhar Zatahia a/w Ms. Deepali Saxena and Ms. Chaitanya G. Bhandary, Ld. Counsel for the Applicant present in IA-02/2024 and Respondent in IA-5687/2023, IA-27/2024 and IA-633/2024 through physical mode. Mr. Charudutt Martha, Interim Resolution Professional present in person through physical mode.
2. **IA(IBC)(PLAN)/02(MB)2024, IA-633(MB)2024, IA-5687(MB)2023, IA-27(MB)2024**
3. Heard both the Counsel.
IA 5007(MB)2023
4. Ld. Counsel for the Applicant seeks one-week time for getting instructions from the CoC.

5. At the request of Counsel of the RP, the matter is adjourned to
07.06.2024 for further consideration

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)